

- (c) the number of officers/employees found guilty in such irregularities;
- (d) the action taken against the guilty officials; and
- (e) the steps taken/proposed to be taken by Government to check such irregularities in IITs?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRIMATI D. PURANDESWARI): (a) to (e) There is no legal requirement of reporting financial or other irregularities by the Indian Institutes of Technology (IITs) located at various parts of the country to the Central Government. However, instances reported in the past from various sources within the IITs or otherwise, which were considered to be serious at that point of time, were looked into. Some of those issues stand resolved. Further, the IITs are subjected to audit by the Comptroller and Auditor General of India, who had made certain observations regarding IIT-Madras, IIT-Delhi and IIT-Kharagpur. These observations pertain to excess payment, appointment of officials, etc. The audit of the Institutes are an on-going process and cases of irregularities, if any, are dealt with through a well laid down procedure.

**Inclusion of Dyslexia as a disability under RTE (Amendment)
Bill, 2010**

2733. SHRI T.M. SELVAGANAPATHI: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

- (a) whether it is a fact that Government is considering to include Dyslexia as a disability under the Right of Children to Free and Compulsory Education (Amendment) Bill, 2010;
- (b) if so, the details thereof;
- (c) whether it is also a fact that many have represented to include the above; and
- (d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRIMATI D. PURANDESWARI): (a) to (d) The Right of Children to Free and Compulsory Education (Amendment) Bill, 2010 defines a 'child with disability' as per definition under section 2 (i) of the Persons with Disabilities (Equal Opportunities, Protection of Rights and Full Participation) Act, 1995, and sections 2 (j) and 2 (o) of the National Trust for Welfare of Persons with Autism, Cerebral Palsy, Mental Retardation and Multiple Disabilities Act, 1999. As and when different types of disabilities get included under the Persons with Disabilities (Equal Opportunities, Protection of Rights and Full Participation) Act, 1995, and the National Trust for Welfare of Persons with Autism, Cerebral Palsy, Mental Retardation and Multiple Disabilities Act, 1999, children with such disabilities would automatically get covered under the definition of 'child with disability' as provided in the RTE (Amendment) Bill, 2010.